

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3778
TO BE ANSWERED ON 25.03.2022**

FAKE/FORGED PASSPORTS

†3778. SHRI BALAK NATH:

Will the Minister of External Affairs be pleased to state:

- (a) whether the Government has succeeded in preventing people from going abroad using fake/forged passports;
- (b) if not, the reasons therefor;
- (c) whether the Government has taken any action against the agents involved in sending Indian citizens abroad by making fake/forged passports along with the details of action taken during the last three years and current year so far; and
- (d) whether the Government is contemplating to formulate any law on fake/forged passport cases and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[SHRI V. MURALEEDHARAN]**

(a) to (c) The immigration officials detect forgeries/fake passports made through Photo substitution, Page substitution, Impersonation, Forgery in Passport, Date of Birth tempering, others such as forgery in visa and fraudulently obtained Indian Passport. Such cases that have been detected during the past four years are 623 in 2018, 1135 in 2019, 190 in 2020 and 299 in 2021.

All the cases of forgeries/fake travel documents detected at Bureau of Immigration (BoI) controlled Immigration Check Posts (ICPs) are reported to the local police authorities in whose jurisdictions ICPs fall. Cases under the relevant sections of law are registered and investigated by the State Police authorities who initiate legal action against such persons/agents under appropriate law.

(d) The Law on fake/forged passport cases already exists under Section 12 of The Passports Act, 1967.
